

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 1614
(TO BE ANSWERED ON THE 18th December 2023)

NUMBER OF PILOT LICENSES ISSUED

1614. SMT DARSHANA SINGH

Will the Minister of CIVIL AVIATION be pleased to state:-

- a) the data on the number of pilot licenses issued in the past few years;
- b) insights into the demographic breakdown within the distribution of pilot licenses; and
- c) the measures implemented by Government to enhance passenger satisfaction and safety over the last five years?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

- a) The total number of pilot licenses (Commercial) Pilot Licenses (CPL) & Airline Transport Pilot Licenses (ATPL) issued by DGCA during last 05 years is as mentioned below-

Year	CPL issued	ATPL issued
2019	744	752
2020	578	398
2021	862	472
2022	1165	720
2023	1491	624

(Till 30th November)

- b) Pilot licenses are not issued based on any demographics. However, student pilots are free to undertake flight training from any DGCA approved Flying Training Organisation (FTO) across the country.

- c) The following measures have been taken by DGCA to enhance passenger satisfaction and safety over the past 10 years-

1. In order to ensure appropriate protection for air travelers, DGCA has issued the

following passenger centric regulations to safeguard the interest of the traveling public:

- i) Carriage by Air of Persons with Disability and/ or Persons with Reduced Mobility {Civil Aviation Requirement (CAR) Section 3, Series M, Part I}.
- ii) Refund of Airline Tickets to Passengers (CAR Section 3, Series 'M', Part II).
- iii) Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights {Civil Aviation Requirement (CAR) Section 3, Series M, Part IV}.
- iv) Facilitation in case of diversion of aircraft (CAR Section 3, Series M, Part V).

2. In order to ensure safe Aircraft operations DGCA grants Aerodrome License to Airports as per Rule 78 of Aircraft Rules, 1937 and regularly carry out surveillance inspections of the licensed aerodromes.

3. DGCA carries out certification of airline operators to grant Air operator Certificate (AOC), in order to maintain safety of aircraft operations and its occupants.

4. DGCA also carries out regular surveillance inspections of airline operations as per Annual Surveillance Programme (ASP) such as main base inspection, station facility, ramp, inspection, cockpit en-route & cabin en-route inspection to ensure continued compliance towards applicable regulations.
